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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 15 जुलाई, 2026 / 24 आषाढ़, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th September, 2025

No. HHC/Admn.16(6)74-I.—The Hon'ble High Court of Himachal Pradesh, in exercise of the powers vested in it under Rule-4 of the H.P. Oath Commissioners (Appointment & Control)

Rules, 2007, has been pleased to create one more post of Oath Commissioner in the Court of Civil Judge-cum-JMFC, Banjar, District Kullu, Himachal Pradesh with immediate effect.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 11th September, 2025

No. HHC/Estt.3(700)/2009.—07 days commuted leave *w.e.f.* 19-08-2025 to 25-08-2025 is hereby sanctioned, *ex-post-facto*, in favour of Shri Yugal Kishore, Court Master of this Registry.

Certified that Shri Yugal Kishore has joined the same post and at the same station from where he proceeded on leave after expiry of the above leave period.

Certified that Shri Yugal Kishore would have continued to officiate the same post Court Master but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 11th September, 2025

No. HHC/Estt.3(722)/2009.—13 days earned leave on and *w.e.f.* 15-09-2025 to 27-09-2025 with permission to prefix second Saturday and Sunday falling on 13th & 14th September, 2025 and suffix Sundays and Dussehra holidays commencing from 28-09-2025 to 05-10-2025, is hereby sanctioned in favour of Shri Yash Paul, Assistant Registrar of this Registry.

Certified that Shri Yash Paul is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Yash Paul, would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 10th July, 2026

No. HHC/Admn.16(21)75-V-Part.—Hon'ble the Chief Justice has been pleased to cancel the appointment of Ms. Shivani Thakur (HIM/200/2023), Advocate, as Oath Commissioner, High court of Himachal Pradesh, appointed *vide* this Registry Notification No. HHC/Admn.16(21)75-V-18714-22, dated 23-06-2026 with immediate effect.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 10th July, 2026

No. HHC/Admn.16(20)75-IV.—Hon'ble the Chief Justice has been pleased to cancel the appointment of Ms. Arpita (HIM/472/2024), Advocate, as Oath Commissioner, at District Court, Bilaspur, appointed *vide* this Registry Notification No. HHC/Admn.16(20)75-IV-40917-25, dated 24-11-2025 with immediate effect.

By Order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 10th July, 2026

No. HHC/Admn. 16(34)74-V.—In exercise of the powers vested in it under Section 16(2) of the Advocates Act, 1961 read with Rule 4 of the “High Court of Himachal Pradesh (Designation of Senior Advocates) Rules, 2025”, the High Court of Himachal Pradesh has been pleased to designate the following Advocates as **Senior Advocates** with immediate effect:

1. Mr. Ajay Chandel (HIM/73/2000)
2. Mr. Akhil Sain Chopra (HIM/79/1992)

3. Mr. Arvind Sharma (HIM/100/1997)
4. Mr. Deepak Gupta (HIM/81/2004)
5. Mr. Desh Raj (HIM/177/2006)
6. Mr. Karan Singh Kanwar (HIM/47/2005)
7. Mr. Manoj Pathak (HIM/78/1999)
8. Mr. Onkar Nath Jairath (HIM/94/1988)
9. Mr. Rahul Gupta (HIM/56/1990)
10. Mr. Ram Murti Bisht (HIM/65/1982)
11. Mrs. Shubh Mahajan (HIM/73/1981)
12. Mr. Sumeet Raj Sharma (HIM/77/2001)
13. Mr. Surender Kumar Sharma (HIM/220/2003)
14. Mr. Vikas Rathore (HIM/26/1998)
15. Mr. Vikrant Thakur (HIM/109/2007)

By order,

Sd/-

High Court of Himachal Pradesh.

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

NOTIFICATION

Shimla, the 14th July, 2026

No. HPERC-H(1)-11/2015.—WHEREAS, the Himachal Pradesh Electricity Regulatory Commission (hereinafter referred to as “the Commission”) notified the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive System) Regulations, 2015, which were published in the Rajpatra, Himachal Pradesh, on 3rd August, 2015 and amended from time to time;

AND WHEREAS, the Government of India (GoI) has approved the ‘PM Surya Ghar: Muft Bijli Yojana’ Scheme on 29th February, 2024, so as to increase the share of solar Rooftop capacity and empower residential households to generate their own electricity and which is to be implemented by a National Programme Implementation Agency (NPIA) at the National level and by the State Implementation Agencies (SIAs) at the State level;

AND WHEREAS, under the aforementioned Scheme, the Himachal Pradesh State Electricity Board Ltd. is functioning as the State Implementation Agencies (SIA) for the purpose of implementation of the Scheme in the State of Himachal Pradesh;

AND WHEREAS, the Ministry of Power, Government of India *vide* letter No. 10/05/2022-UR&SI-II (E-263845) dated 27th August, 2025 has observed that to ensure widespread adoption and timely implementation of Roof Top solar, distribution utilities need to ease out procedural complexities and initiate consumer friendly measures. The Ministry of Power, Government of India has suggested to do away with the requirement of a separate Net Metering Agreement and adopt digital agreement which is a part of the online application form for PM Surya Ghar: Muft Bijli Yojana;

NOW, THEREFORE, in exercise of the powers conferred by sections 61, 66, 86(1) (e) and 181 of the Electricity Act, 2003 (36 of 2003), read with section 21 of the General Clauses Act, 1897 (10 of 1897), and all other powers enabling it in this behalf, the Commission proposes to make the following Regulations further to amend the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive System) Regulations, 2015, and as required by sub-section (3) of section 181 of the said Act and rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005, publishes the Draft Amendment Regulations for the information of all the persons likely to be affected thereby; and notice is hereby given that the said Draft Amendment Regulations will be taken into consideration after the expiry of thirty (30) days from the date of publication of this Notification in the Rajpatra, Himachal Pradesh, together with objections or suggestions, if any, received within the stipulated period.

The text of the aforesaid Draft Amendment Regulations is also available on the website of the Commission i.e. <http://www.hperc.org>.

The objections or suggestions in this behalf should be addressed to the Secretary, HP Electricity Regulatory Commission, Vidyut Aayog Bhawan, Block-37, SDA Complex, Shimla-171 009 (H.P.).

DRAFT AMENDMENT REGULATIONS

1. Short title and commencement.—(1) These Regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive System) (Fourth Amendment) Regulations, 2026.

(2) These Regulations shall come into force from the date of their publication in the Rajpatra, Himachal Pradesh.

2. Amendment of Regulation 7.—In Regulation 7 of the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive System) Regulations, 2015 (hereinafter referred to as the ‘Principal Regulations’),—

- (i) For sub-regulation (1), the following sub-regulation shall be substituted, namely.—

“(1) The eligible consumer may make the application, delivered by post or by hand or through any electronic mode such as online submission and e-mail etc., as per Form-1 or in any other format prescribed in online mode by the Central/State Government or its agencies for implementation of Rooftop solar photovoltaic systems under any Rooftop solar scheme(s) of the Central/ State Government to the authorized office of the Distribution Licensee to install and connect the Rooftop solar system to the distribution system of the Distribution Licensee. The Distribution Licensee shall make available Form-1 on its website and at its authorised offices:

Provided that the Distribution Licensee shall, as far as possible, process all such applications in online mode as a part of web based application processing system evolved, or to be evolved, by the Distribution Licensee for the Prosumers:

Provided further that even where the applications are received in physical form, the same shall be uploaded on the web based application system by the Distribution Licensee for online processing.”

- (ii) In sub-regulation (3), for the first proviso, the following proviso shall be substituted, namely.—

“Provided that the Distribution Licensee shall also accept a digital Solar Metering Connection Agreement which is part of the online application form and made available through online portal of the Central/State Government or its agencies for implementation of Rooftop solar photovoltaic systems under any scheme of the Central/ State Government.”

By order of the Commission,

Sd/-
Secretary.

शहरी विकास विभाग

अधिसूचना

शिमला-02, 14 जुलाई, 2026

संख्या यू.डी.-ए.(3)-6/2024-कांगड़ा.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 90 के उप-नियम (6) एवं नियम 91 के साथ पठित, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम, संख्यांक 13) की धारा 27 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला कांगड़ा में नगर परिषदों/नगर पंचायत की बाबत अध्यक्ष और उपाध्यक्ष के निर्वाचन को निम्न प्रकार से राजपत्र में अधिसूचित करते हैं :—

क्र० सं०	नगर निकाय का नाम	निर्वाचित अध्यक्ष और उपाध्यक्ष का नाम व पता	
		अध्यक्ष	उपाध्यक्ष
1.	नगर परिषद, नगरोटा बगवां	श्री राहुल, निवासी वार्ड नं० 04, नगरोटा बगवां, तहसील नगरोटा बगवां, जिला कांगड़ा (हि०प्र०)।	श्रीमती आशा कुमारी, निवासी वार्ड नं० 03, नगरोटा बगवां, तहसील नगरोटा बगवां, जिला कांगड़ा (हि०प्र०)।
2.	नगर परिषद, कांगड़ा	श्रीमती सुमन वर्मा पत्नी श्री राजिन्द्र कुमार, वार्ड नं० 01, पुराना कांगड़ा, तहसील व जिला कांगड़ा (हि०प्र०)।	श्रीमती राज कुमारी पत्नी श्री गोपाल कृष्ण, वार्ड नं० 06, कांगड़ा, तहसील व जिला कांगड़ा (हि०प्र०)।
3.	नगर परिषद, नूरपुर	श्रीमती नीति महाजन पत्नी श्री गौरव महाजन, निवासी वार्ड नं० 04, नूरपुर, तहसील नूरपुर, जिला कांगड़ा (हि०प्र०)।	श्रीमती सोनिया पत्नी श्री योगेश कुमार, वार्ड नं० 06, नूरपुर, तहसील नूरपुर, जिला कांगड़ा (हि०प्र०)।
4.	नगर परिषद, देहरा	श्रीमती निष्ठा चंबयाल, निवासी वार्ड नं० 01, देहरा, तहसील देहरा, जिला कांगड़ा (हि०प्र०)।	श्रीमती किरण देवी, निवासी वार्ड नं० 05, देहरा, तहसील देहरा, जिला कांगड़ा (हि०प्र०)।
5.	नगर परिषद, ज्वालामुखी	श्रीमती सोम किरण पत्नी श्री ज्ञानेश्वर दत्त, निवासी वार्ड नं० 01, जोड़ताल, तहसील ज्वालामुखी, जिला कांगड़ा (हि०प्र०)।	श्रीमती दीप्ति शर्मा पत्नी श्री कृष्ण कांत, निवासी वार्ड नं० 04, गीता भवन, तहसील ज्वालामुखी, जिला कांगड़ा (हि०प्र०)।

6.	नगर पंचायत, शाहपुर	श्रीमती बबीता निवासी गांव झुलाड़, डाकघर व तहसील शाहपुर, जिला कांगड़ा (हि0प्र0)।	श्री राजीव सिंह पटियाल, निवासी वार्ड नं0 05 चन्द्रुण, डाकघर व तहसील शाहपुर, जिला कांगड़ा (हि0प्र0)।
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उपर्युक्त नगरपालिकाओं के अध्यक्ष एवं उपाध्यक्ष के निर्वाचन का परिणाम, जो एतद्वारा अधिसूचित किया जाता है, माननीय सर्वोच्च न्यायालय द्वारा विशेष अनुमति याचिका (सिविल) डायरी संख्या 35733/2026, हिमाचल प्रदेश राज्य एवं अन्य बनाम संजय चौहान आदि में दिनांक 15-06-2026 को पारित आदेश के अनुसार, माननीय हिमाचल प्रदेश उच्च न्यायालय के समक्ष लंबित कार्यवाही के अंतिम निर्णय के अधीन रहेगा।

आदेश द्वारा,

सचिव (शहरी विकास)।

[Authoritative English Text of This Department Notification No. UD-A(3)-6/2024-Kangra Dated 14-07-2026 as Required Under Clause(3) of Article 348 of The Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, 14th July, 2026

UD-A(3)-6/2024-Kangra.—In exercise of the powers conferred by sub-section (1) of Section 27 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) read with sub-rule (6) of rule 90 and rule 91 of the Himachal Pradesh Municipal Election Rules, 2015 the Governor of Himachal Pradesh is pleased to notify, election of the President and Vice-President in respect of Municipal Councils/Nagar Panchayat of District Kangra, H.P. in the Official Gazette, as under :—

Sl. No.	Name of Municipality	Name & Address of elected President & Vice-President	
		President	Vice-President
1.	Municipal Council Nagrota, Bagwan	Sh. Rahul, r/o Ward No. 04, Nagrota Bagwan, Tehsil Nagrota Bagwan, District Kangra (H.P.).	Smt. Asha Kumari, r/o Ward No. 3, Nagrota Bagwan, Tehsil Nagrota Bagwan, District Kangra (H.P.).
2.	Municipal Council, Kangra	Smt. Suman Verma w/o Sh. Rajinder Kumar, Ward No. 1, Old Kangra, Tehsil & District Kangra (H.P.).	Smt. Raj Kumari w/o Sh. Gopal Krishan, Ward No. 06, Kangra, Tehsil & District Kangra (H.P.).
3.	Municipal Council, Nurpur	Smt. Niti Mahajan w/o Sh. Gaurav Mahajan, r/o Ward No. 04, Nurpur, Tehsil Nurpur, District Kangra (H.P.).	Smt. Sonia w/o Sh. Yogesh Kumar, Ward No. 06, Nurpur, Tehsil Nurpur, District Kangra (H.P.).
4.	Municipal Council Dehra	Smt. Nishtha Chambial, r/o Ward No. 01, Dehra, Tehsil Dehra, District Kangra (H.P.).	Smt. Kiran Devi, r/o Ward No. 05, Dehra, Tehsil Dehra, District Kangra (H.P.).

5.	Municipal Council, Jawalamukhi	Smt. Som Kiran w/o Sh. Gianeshwar Dutt, r/o Ward No. 01, Jorutal, Tehsil Jawalamukhi, District Kangra (H.P.).	Smt. Deepti Sharma W/o Sh. Krishan Kant, r/o Ward No. 04, Geeta Bhawan, Tehsil Jawalamukhi, District Kangra (H.P.).
6.	Nagar Panchayat, Shahpur	Smt. Babita, r/o Village Jhulad, P.O. & Tehsil Shahpur, District Kangra (H.P.).	Sh. Rajiv Singh Patial, r/o Ward No. 05, Chandroon, P.O. & Tehsil Shahpur, District Kangra (H.P.).

The result of the election of the President and Vice-President of the above-mentioned Municipalities, hereby notified, shall be subject to the final outcome of the proceedings pending before the Hon'ble High Court of Himachal Pradesh, in terms of the order dated 15-06-2026 passed by the Hon'ble Supreme Court in SLP (C) Diary No. 35733/2026-State of Himachal Pradesh Vs Sanjay Chauhan.

By order,

Secretary (UD).

शहरी विकास विभाग

अधिसूचना

शिमला-02, 14 जुलाई, 2026

संख्या यू.डी.-ए.(3)-9/2024-ऊना.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 90 के उप-नियम (6) एवं नियम 91 के साथ पठित, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम, संख्यांक 13) की धारा 27 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला ऊना में नगर परिषदों/नगर पंचायतों की बाबत अध्यक्ष और उपाध्यक्ष के निर्वाचन को निम्न प्रकार से राजपत्र में अधिसूचित करते हैं :—

क्र० सं०	नगर निकाय का नाम	निर्वाचित अध्यक्ष और उपाध्यक्ष का नाम व पता	
		अध्यक्ष	उपाध्यक्ष
1.	नगर परिषद, सन्तोखगढ़	श्रीमती अंजना चब्बा, वार्ड संख्या 9, नगर परिषद सन्तोखगढ़, जिला ऊना (हि०प्र०)।	श्री संदीप कुमार, वार्ड संख्या 1, नगर परिषद सन्तोखगढ़, जिला ऊना (हि०प्र०)।
2.	नगर परिषद, मैहतपुर-बसदेहड़ा	श्रीमती मीना कुमारी, वार्ड संख्या 02, नगर परिषद मैहतपुर-बसदेहड़ा, जिला ऊना (हि०प्र०)।	श्रीमती सरोज देवी, वार्ड संख्या 06, नगर परिषद मैहतपुर-बसदेहड़ा, जिला ऊना (हि०प्र०)।
3.	नगर पंचायत टाहलीवाल	श्रीमती निरन्जना कुमारी, वार्ड संख्या 02, नगर पंचायत टाहलीवाल, जिला ऊना (हि०प्र०)।	श्री राज कुमार, वार्ड संख्या 04, नगर पंचायत टाहलीवाल, जिला ऊना (हि०प्र०)।
4.	नगर पंचायत अम्ब	श्रीमती अनुसूया रानी, वार्ड संख्या 2, गांव व डाकघर अम्ब, तहसील अम्ब, जिला ऊना (हि०प्र०)।	श्री सुरेश, वार्ड संख्या 09, गांव प्रताप नगर, डाकघर अम्ब, तहसील अम्ब, जिला ऊना (हि०प्र०)।

5.	नगर पंचायत दौलतपुर चौक	श्रीमती अरुणा कुमारी, वार्ड संख्या 02, नगर पंचायत दौलतपुर चौक, जिला ऊना (हि0प्र0)।	श्रीमती रेणू रानी, वार्ड संख्या 07, नगर पंचायत दौलतपुर चौक, जिला ऊना (हि0प्र0)।
6.	नगर पंचायत गगरेट	श्रीमती बबीता कुमारी, निवासी वार्ड संख्या 06, नगर पंचायत गगरेट, जिला ऊना (हि0प्र0)।	श्री विकास कालिया, वार्ड संख्या 01, नगर पंचायत गगरेट, जिला ऊना (हि0प्र0)।

उपर्युक्त नगरपालिकाओं के अध्यक्ष एवं उपाध्यक्ष के निर्वाचन का परिणाम, जो एतद्वारा अधिसूचित किया जाता है, माननीय सर्वोच्च न्यायालय द्वारा विशेष अनुमति याचिका (सिविल) डायरी संख्या 35733/2026, हिमाचल प्रदेश राज्य एवं अन्य बनाम संजय चौहान आदि में दिनांक 15-06-2026 को पारित आदेश के अनुसार, माननीय हिमाचल प्रदेश उच्च न्यायालय के समक्ष लंबित कार्यवाही के अंतिम निर्णय के अधीन रहेगा।

आदेश द्वारा,

सचिव (शहरी विकास)।

[Authoritative English Text of This Department Notification No. UD-A(3)-9/2024-Una Dated 14-07-2026 as Required Under Clause(3) of Article 348 of The Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, 14th July, 2026

UD-A(3)-9/2024-Una.—In exercise of the powers conferred by sub-section (1) of Section 27 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) read with sub-rule (6) of rule 90 and rule 91 of the Himachal Pradesh Municipal Election Rules, 2015 the Governor of Himachal Pradesh is pleased to notify in the Official Gazette election of the President and Vice-President in respect of Municipal Councils/Nagar Panchayats of District Una, H.P., as under :—

Sl. No.	Name of Municipality	Name & Address of Elected President & Vice-President	
1.	Municipal Council Santokhgarh	President	Vice-President
		Smt. Anjana Chabba, Ward No. 09, Municipal Council Santokhgarh, District Una (H.P.).	Sh. Sandeep Kumar, Ward No. 01 Municipal Council Santokhgarh, District Una (H.P.).
2.	Municipal Council Mehatpur Basdehra		
		Smt. Meena Kumari, Ward No. 02, Municipal Council Mehatpur Basdehra, District Una (H.P.).	Smt. Saroj Devi, Ward No. 06, Municipal Council Mehatpur Basdehra, District Una (H.P.).
3.	Nagar Panchayat Tahliwal		
		Smt. Niranjna Kumari, Ward No. 02, Nagar Panchayat Tahliwal, District Una (H.P.).	Sh. Raj Kumar, Ward No. 04, Nagar Panchayat Tahliwal, District Una (H.P.).

4.	Nagar Panchayat Amb	Smt. Anusuya Rani, Ward No. 02, V.P.O. Amb, Tehsil Amb, District Una (H.P.).	Sh. Suresh, Ward No. 09, Village Partap Nagar, P.O. Amb, Tehsil Amb, District Una (H.P.).
5.	Nagar Panchayat Daulatpur Chowk	Smt. Aruna Kumari, Ward No. 02, Nagar Panchayat, Daulatpur Chowk, District Una (H.P.).	Smt. Renu Rani Ward No. 07, Nagar Panchayat, Daulatpur Chowk, District Una (H.P.).
6.	Nagar Panchayat Gagret	Smt. Babita Kumari, r/o Ward No. 06, Nagar Panchayat Gagret, District Una (H.P.).	Sh. Vikas Kalia, Ward No. 01, Nagar Panchayat Gagret, District Una (H.P.).

The result of the election of the President and Vice-President of the above-mentioned Municipalities, hereby notified, shall be subject to the final outcome of the proceedings pending before the Hon'ble High Court of Himachal Pradesh, in terms of the order dated 15-06-2026 passed by the Hon'ble Supreme Court in SLP (C) Diary No. 35733/2026-State of Himachal Pradesh *V/s* Sanjay Chauhan.

By order,

Secretary (UD).

In the Court of Sub-Divisional Magistrate, Jhandutta, District Bilaspur (H.P.)

Jyoti Kumari w/o Sh. Amit Kumar (mother of minor son Mr. Shivaksh Dhiman), r/o V.P.O. Jhabola, Tehsil Jhandutta, District Bilaspur (H.P.)-174 030 . .*Applicant.*

Versus

General Public

. .*Respondent.*

Jyoti Kumari w/o Sh. Amit Kumar (mother of minor son Mr. Shivaksh Dhiman), r/o V.P.O. Jhabola, Tehsil Jhandutta, District Bilaspur (H.P.)-174 030 has preferred an application to the undersigned for the correction of her son's name in his Aadhar Card record. She further submitted that her son's correct name is Shivaksh Dhiman instead of Avinash Dhiman. In this connection she supported her son's Birth Certificate.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for correction in name as mentioned above may submit his objection in writing within (30) thirty days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of this court on this 7th day of July, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.).*

In the Court of Sub-Divisional Magistrate, Tehsil Jhandutta, District Bilaspur (H.P.)

Sunil Kumari d/o Sh. Sukh Ram, r/o Village Kohina, P.O. Thuran, Tehsil Jhandutta, District Bilaspur (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Sunil Kumari d/o Sh. Sukh Ram, r/o Village Kohina, P.O. Thuran, Tehsil Jhandutta, District Bilaspur (H.P.) has submitted an application to the undersigned for the correction of her name and date of birth in her Aadhar Card. She further submitted that her correct name and date of birth as per School Certificate bearing Serial No. 2012939, dated 18-05-2015 issued by the Himachal Pradesh Board of School Education, Dharamshala is Sunil Kumari and date of birth 27-06-1999. In this connection she supported School Certificate mentioned above.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for correction in name and date of birth as mentioned above may submit his objection in writing within (30) thirty days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of this court on 19th day of June, 2026.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.).*

In the Court of Sh. Vikash Shukla, H.P.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.)

In the matter of :

1. Prashant Singh aged 28 years s/o Sh. Surendra Singh c/o Balraj Singh s/o Sh. Kanshi Ram, r/o Village Banal, P.O. Karot, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Soni aged 25 years d/o Sh. Kumar Pal Thakur, r/o H/No. 82, W/No.3, Partap Nagar, Hamirpur (H.P.) . . *Applicants.*

Versus

General Public . . *Respondent.*

Subject.—Notice of the Intended Marriage.

Prashant Singh aged 28 years s/o Sh. Surendra Singh c/o Balraj Singh s/o Sh. Kanshi Ram, r/o Village Banal, P.O. Karot, Tehsil Sujanpur, District Hamirpur (H.P.) and Soni aged 25 years d/o Sh. Kumar Pal Thakur, r/o H/No. 82, W/No. 3, Partap Nagar, Tehsil & Distt. Hamirpur (H.P.) have filed an application in the court of undersigned under section 05 of special Marriage Act, 1954 in which they stated that they intend to solemnize their marriage within three months of calendar.

Therefore, the general public is hereby informed through this notice that they any person who has any objections regarding this marriage can file the objection personally or in writing before this court on or before 05-08-2026. The objections received after 05-08-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 30-06-2026 under my hand and seal of the court.

Seal.

Sd/-
(VIKASH SHUKLA, HPAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Vijay Kumar aged 48 years s/o Sh. Prem Chand, r/o V.P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.).
2. Manorma Devi aged 46 years d/o Late Sh. Dagi Ram, r/o V.P.O. Chauntra, Tehsil Joginder Nagar, District Mandi (H.P.).

Versus

General Public

Subject.—Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Vijay Kumar aged 48 years s/o Sh. Prem Chand, r/o V.P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.) and Manorma Devi aged 46 years d/o Late Sh. Dagi Ram, r/o V.P.O. Chauntra, Tehsil Joginder Nagar, District Mandi (H.P.) have filed an application in the court of under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 18-06-2026 at Murli Manohar Mandir Sujanpur, H.P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 30-07-2026. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 30-06-2026 under my hand and seal of the court.

Seal.

Sd/-
(VIKASH SHUKLA, HPAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Chandan Kumar aged 32 years s/o Sh. Banwari, r/o V.P.O. Balakrupi, Tehsil Jaisinghpur, Distt. Kangra (H.P.).
2. Monika Rani aged 38 years d/o Sh. Kali Dass, r/o W/No. 10, House No. 14608, Maharana Partap Nagar Ludhiyana (P.B.).

Versus

General Public

Subject.—Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Chandan Kumar aged 32 years s/o Sh. Banwari Lal, r/o V.P.O. Balakrupi, Tehsil Jaisinghpur, Distt. Kangra (H.P.) and Monika Rani aged 38 years d/o Sh. Kali Dass, r/o W/No. 10, House No. 14608, Maharana Partap Nagar Ludhiyana, P.B. have filed an application in the court of under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 06-11-2023 at Sham Place Ludhiyana Punjab as per Hindu Rites and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 29-07-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 30-06-2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-
Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Vikas aged 36 years s/o Sh. Brij Mohan Lal, r/o W/No. 4, Doli Mohalla, Tehsil & P.O. Sujanpur, Distt. Hamirpur (H.P.).
2. Arti Chauhan aged 33 years d/o Sh. Ram Thal Chauhan, r/o 643, Bicchiya, Near Hanuman Mandir, Jangle Tulsiram, P.O. PAC Camp, District Gorakhpur (U.P.).

Versus

General Public

Subject.—Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Vikas aged 36 years s/o Sh. Brij Mohan Lal, r/o W/No. 4, Doli Mohalla, Tehsil & P.O. Sujanpur, Distt. Hamirpur (H.P.) and Arti Chauhan aged 33 years d/o Sh. Ram Thal Chauhan, r/o 643, Bicchiya, Near Hanuman Mandir, Jangle Tulsiram, P.O. PAC Camp, District Gorakhpur (U.P.) have filed an application in the court of under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 06-06-2026 at Murli Manohar Mandir Sujanpur, H.P. as per Hindu Rites and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 20-07-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 30-06-2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-
Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Rahul Kumar aged 24 years s/o sh. Mohinder Kumar, r/o Village Longni, P.O. Karot, Tehsil Sujanpur, Distt. Hamirpur (H.P.).

2. Parwati Devi aged 22 years d/o Sh. Bishamber Ram, r/o West Tola, Manjhiaon, P.O. & P.S. Manjhiaon, Tehsil Manjhiaon, Distt. Garhwa, Jharkhand-822 114.

Versus

General Public

Subject.—Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Rahul Kumar aged 24 years s/o sh. Mohinder Kumar, r/o Village Longni, P.O. Karot, Tehsil Sujanpur, Distt. Hamirpur (H.P.) and Parwati Devi aged 22 years d/o Sh. Bishamber Ram, r/o West Tola, Manjhiaon, P.O. & P.S. Manjhiaon, Tehsil Manjhiaon, Distt. Garhwa, Jharkhand-822 114 have filed an application in the court of under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 20-03-2025 at Murli Manohar Mandir Sujanpur, H.P. as per Hindu Rites and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 06-08-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 30-06-2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-
Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Bunty Kumar aged 36 yeras s/o Sh. Purushottam Chand, r/o Village Garoree Mahalan, P.O. Patlander, Tehsil Sujanpur, Distt. Hamirpur (H.P.).

2. Poonam Singh aged 31 years d/o Sh. Shiv Pal Singh, r/o Badaeen Road Patel Bihar Colony, Subhash Nagar Bareilly Uttar Pradesh.

Versus

General Public

Subject.—Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Bunty Kumar aged 36 yeras s/o Sh. Purushottam Chand, r/o Village Garoree Mahalan, P.O. Patlander, Tehsil Sujanpur, Distt. Hamirpur (H.P.) and Poonam Singh aged 31 years d/o Sh. Shiv Pal Singh, r/o Badaeen Road Patel Bihar Colony, Subhash Nagar Bareilly Uttar Pradesh have filed an application in the court of under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 07-12-2024 at Royal Dreams Banquet Hall, New Delhi as per Hindu Rites and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 16-07-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 30-06-2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-
Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री अजीत सिंह पुत्र किरपू महाल वडेटी, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री अजीत सिंह पुत्र किरपू महाल वडेटी, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 08-07-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है, जिसमें प्रार्थी ने अनुरोध किया है कि उसका नाम कागजात माल महाल वडेटी, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में जीत कुमार पुत्र किरपू दर्ज है, परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी का नाम अजीत सिंह पुत्र किरपू दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके हैं। प्रार्थी अपना नाम अब दुरुस्त करवाकर कागजात माल महाल वडेटी, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में अजीत कुमार पुत्र किरपू दर्ज करवाना चाहता है।

अतः इस सरकारी इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करवाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख 10-08-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर/एतराज पेश कर सकता है। तारीख पेशी के बाद किसी किसम का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र के अनुसार नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 09-07-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री ईश्वर दास पुत्र श्री मनी राम, महाल चडहूँ, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री ईश्वर दास पुत्र श्री मनी राम, महाल चडहूँ, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 08-07-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है। जिसमें प्रार्थी ने अनुरोध किया है कि उसका नाम कागजात माल महाल चडहूँ, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर में ईशर दास पुत्र श्री मनी राम दर्ज है, परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी का नाम ईश्वर दास पुत्र मनी राम दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके हैं। प्रार्थी अपना नाम अब दुरुस्त करवाकर कागजात माल महाल चडहूँ, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर में ईश्वर दास पुत्र श्री मनी राम दर्ज करवाना चाहता है।

अतः इस सरकारी इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करवाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख 10-08-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना

उजर/एतराज पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र के अनुसार नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 09-07-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In The Court of Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali,
District Kullu, Himachal Pradesh**

1. Deepak Negi s/o Sh. Bholu Ram, r/o Village 15 Mile, P.O. Baragran, Tehsil Manali, District Kullu (H.P.).

2. Shweta d/o Sh. Vinod Kumar, r/o Village Baltha, P.O. Raman, Tehsil & District Kullu (H.P.).

Versus

General Public

Subject:— Notice under Special Marriage Act.

Deepak Negi s/o Sh. Bholu Ram, r/o Village 15 Mile, P.O. Baragran, Tehsil Manali, District Kullu (H.P.) and Shweta d/o Sh. Vinod Kumar, r/o Village Baltha, P.O. Raman, Tehsil & District Kullu (H.P.) a/p V.P.O. Karjan, Tehsil Manali, Distt. Kullu (H.P.) have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 23-04-2026 and requested to register the same under Special Marriage Act. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objections personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 06-07-2026.

Seal.

Sd/-
(GUNJEET SINGH CHEEMA),
Marriage Officer-cum-SDM,
Manali, District Kullu (H.P.).

In the Court of Rajender Kumar Gautam, H.A.S. Special Marriage Officer-cum-Sub-Divisional Magistrate, Sarkaghat, Distt. Mandi (H.P.)

In the matter of :

1. Avneesh Kaundal s/o Sh. Bakshi Ram, r/o Village Bharnal, P.O. Dhalwan, Sub-Tehsil Dhalwan, Distt. Mandi (H.P.).

2. Nyamgerel Battulga d/o Sh. Battulga, r/o Darkhan Urgoo Hothon, 1015-1005, Sukhbaatar, Distt. Kharoo 11 Ulaanbaatar, Mangolia . .Applicants.

Versus

General Public

. .Respondent.

Subject.—Notice for Registration of Marriage.

Whereas, Sh. Avneesh Kaundal and Nyamgerel Battulga have filed an application U/S 15 & 16 of Special Marriage Act, 1954, which has been received today on 07-07-2026 by the undersigned from Avneesh Kaundal s/o Sh. Bakshi Ram, r/o Village Bharnal, P.O. Dhalwan, Sub-Tehsil Dhalwan, Distt. Mandi (H.P.) (Husband) and Nyamgerel Battulga d/o Sh. Battulga, r/o Darkhan Urgoo Hothon, 1015-1005, Sukhbaatar, Distt. Kharoo 11 Ulaanbaatar, Mangolia (Wife) to register their marriage under the Act *ibid*. Hence, this proclamation is hereby issued for the information of general public that if any person have any objection for the registration of the said marriage, may file his/her objections personally or in writing, before this court on or before 10-08-2026, in case no objection is received by 10-08-2026, it will be presumed that there is no objection to the registration of the said marriage and the same will be registered under the act *ibid* accordingly.

Issued under my hand and seal of this Court on dated 07-07-2026

Seal.

Sd/-
Sub-Divisional Magistrate,
Sarkaghat, Distt. Mandi (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural),
District Shimla (H.P.)**

1. Sh. Abhishek Shankar s/o Sh. Subhash Chand, r/o House No. 35/1, Radhey Lal Niwas, Majath, Majhthai, Shimla, Himachal Pradesh age 34 years.

2. Ms. Diya d/o Sh. Khanna Kumar, r/o 531, Industrial Area-A, Valmiki Ashram, Millerganj, Ludhiana, Punjab-141 003 age 18 years.

Versus

General Public

Subject.—Registration of Marriage under the H.P. Registration of Marriage Act, 1996.

Sh. Abhishek Shankar s/o Sh. Subhash Chand, r/o House No. 35/1, Radhey Lal Niwas, Majath, Majhthai, Shimla, Himachal Pradesh and Ms. Diya d/o Sh. Khanna Kumar, r/o 531, Industrial Area-A, Valmiki Ashram, Millerganj, Ludhiana, Punjab have filed an application alongwith affidavits in the court of the undersigned stating therein that they have soleminized their marriage on 24-11-2025 and are living together as husband and wife since then, but the marriage

has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned/
Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections personally or in writing before this court of undersigned on or before one month of publication of this court notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 04-07-2026

Seal.

Sd/-

*Additional District Registrar of Marriages-cum-
Sub-Divisional Magistrate, Shimla (Rural).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Sain Ram s/o Sh. Pari Ram, r/o Village Kasha, P.O. Kashapat, Tehsil Rampur Bsr., District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public

. . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of his name from "VIR SAIN s/o PARI RAM (D.O.B. 01-01-1959)" to "SAIN RAM s/o PARI RAM (D.O.B. 01-01-1959)" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant name as "SAIN RAM s/o PARI RAM (D.O.B. 01-01-1959)" in place of "VIR SAIN s/o PARI RAM (D.O.B. 01-01-1959)", they should appear before the undersigned on or before 07-08-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 6th day of July, 2026 under my hand and seal of the Court.

Seal.

Sd/-

(HARSH AMRENDER SINGH, HAS),
*Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Monika d/o Sh. Suleman, r/o Village Jadgi, P.O. Sarahan, Tehsil Rampur Bsr., District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public . . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her name from "RAZIA d/o SULEMAN" to "MONIKA d/o SULEMAN" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant name as "MONIKA d/o SULEMAN" in place of "RAZIA d/o SULEMAN", they should appear before the undersigned on or before 07-08-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 6th day of July, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Amla Devi w/o Sh. Narayan Dev, r/o Village Dakolar, P.O. Shingla, Tehsil Rampur Bsr., District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public . . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her son's name from "SAURABH s/o NARAYAN DEV" to "SOURBH s/o NARAYAN DEV" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant son's name as "SOURBH s/o NARAYAN DEV" in place

of "SAURABH s/o NARAYAN DEV", they should appear before the undersigned on or before 04-08-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 3rd day of July, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Sunita Devi w/o Sh. Pritam Singh, r/o Village Nahra, P.O. Bahli, Tehsil Rampur Bsr.,
District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her daughter's name from "ANJAL d/o PRITAM SINGH" to "ANGEL d/o PRITAM SINGH" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant daughter's name as "ANGEL d/o PRITAM SINGH" in place of "ANJAL d/o PRITAM SINGH", they should appear before the undersigned on or before 06-08-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 7th day of July, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Joban Dass s/o Sh. Makhu, r/o Village Shaneri, P.O. Shingla, Tehsil Rampur Bsr., District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of his name from "JABON DASS s/o MAKU RAM" to "JOBAN DASS s/o MAKHU RAM" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant name as "JOBAN DASS s/o MAKHU RAM" in place of "JABON DASS s/o MAKU RAM", they should appear before the undersigned on or before 04-08-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 3rd day of July, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sh. Mast Ram Bhardwaj, Executive Magistrate-cum-Tehsildar,
Paonta Sahib, District Sirmaur (H.P.)**

In the matter of :

Smt. Seemarjeet Kaur w/o Sh. Inderjeet Singh, r/o House No. 191/10, Ward No. 1, Tehsil Paonta Sahib, District Sirmaur (H.P.)

. . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application for correction of name of applicant in her school record.

Whereas, Smt. Seemarjeet Kaur w/o Sh. Inderjeet Singh, r/o House No. 191/10, Ward No. 1, Tehsil Paonta Sahib, District Sirmaur (H.P.) has filed an application along with copy of her Aadhar Card and an affidavit in the court of the undersigned to correct her name as Seemarjeet Kaur in place of Simarjeet Kaur in her School records.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of name of applicant as Seemarjeet Kaur in place of Simarjeet Kaur in her school records then they should appear before the court of undersigned on or before 10-08-2026 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 08-07-2026.

Seal.

Sd/-

(MAST RAM BHARDWAJ),
Executive Magistrate-cum-Tehsildar,
Paonta Sahib, District Sirmaur (H.P.).

ब अदालत श्री प्रकाश चंद, नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, पझौता,
स्थित नौहरी, जिला सिरमौर (हि0प्र0)

श्री सोहन सिंह पुत्र श्री शिबू राम व जालमू देवी, निवासी डिब्बर, डाकघर देवठी मझगांव, उप-तहसील पझौता, जिला सिरमौर (हि0प्र0)।

बनाम

सर्वसाधारण एवं आम जनता

विषय.— दरखास्त जेर धारा 13(3) जन्म एवं पंजीकरण अधिनियम, 1969 बारे।

श्री सोहन सिंह पुत्र श्री शिबू राम व जालमू देवी, निवासी डिब्बर, डाकघर देवठी मझगांव, उप-तहसील पझौता, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र क्रमांक एचएफडब्ल्यू-एन/एसटी/बी.एण्ड.डी/डिलेयड केसिस/2025-5153, दिनांक 22-07-2025 द्वारा अनुलग्नों सहित इस कार्यालय को बजरिय तहसीलदार महोदय राजगढ़ के पत्र क्रमांक: 2650, दिनांक: 21-08-2025 के माध्यम से प्राप्त हुआ है। जिसमें प्रार्थी द्वारा आग्रह किया गया है कि उसकी जन्म तिथि: 16-05-1969 का इन्द्राज जन्म एवं मृत्यु अभिलेख ग्राम पंचायत डिब्बर, उप-तहसील पझौता स्थित नौहरी, जिला सिरमौर (हि0प्र0) में दर्ज नहीं है, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार मार्फत हर आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति की जन्म तिथि उपरोक्त पंचायत अभिलेख डिब्बर में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 03-08-2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा सम्बन्धित सचिव ग्राम पंचायत डिब्बर को उपरोक्त जन्म तिथि पंचायत रिकार्ड में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 03-07-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—

नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, पझौता,
स्थित नौहरी, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री प्रकाश चंद, नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, पझौता,
स्थित नौहरी, जिला सिरमौर (हि0प्र0)

श्री ओम प्रकाश पुत्र श्री टिका राम, निवासी जेंचा मछाय, डाकघर कोटला मोलर, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

विषय.— दरखास्त जेर धारा 13(3) जन्म एवं पंजीकरण अधिनियम, 1969 बारे।

प्रार्थी श्री ओम प्रकाश पुत्र श्री टिका राम, निवासी जेंचा मछाय, डाकघर कोटला मोलर, तहसील नाहन, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र क्रमांक एचएफडब्ल्यू-एन/एसटी/बी.एण्ड.डी/डिलेयड केसिस/2025-13132, दिनांक 20-01-2026 द्वारा अनुलग्नों सहित इस कार्यालय को प्राप्त हुआ है। जिसमें प्रार्थी द्वारा आग्रह किया गया है कि उसके भाई श्री टेक बहादूर@तेजवीर सिंह@तेजू पुत्र टिका राम की मृत्यु तिथि 18-05-2009 का इन्द्राज जन्म एवं मृत्यु अभिलेख ग्राम पंचायत जदोल टपरोली, उप-तहसील पझौता स्थित नौहरी, जिला सिरमौर (हि0प्र0) में दर्ज नहीं है, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार मार्फत हर आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति की मृत्यु तिथि उपरोक्त पंचायत अभिलेख में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30-07-2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा सम्बन्धित सचिव ग्राम पंचायत जदोल टपरोली को उपरोक्त मृत्यु तिथि पंचायत रिकॉर्ड में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 30-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—

नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, पझौता,
स्थित नौहरी, जिला सिरमौर (हि0प्र0)।

**Before Sh. Ram Bhaj Sharma, Executive Magistrate-cum-(Naib Tehsildar), Majra,
District Sirmaur, Himachal Pradesh**

Case No.
26/2026

Date of Institution
04-07-2026

Date of Decision
Pending for 05-08-2026

Sh. Sadik Muhammad s/o Late Sh. Abdul Gafur, r/o Village Gunglo, P.O. Dhaulakuan,
Tehsil Paonta Sahib, Distt. Sirmaur (H.P.)

. .Applicant.

Versus

General Public

. .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Sh. Sadik Muhammad s/o Late Sh. Abdul Gafur, r/o Village Gunglo, P.O. Dhaulakuan, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter namely Abdul Gafur death on 27-04-2003 at Village Rampur Bharapur, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but his date of death could not registered in the records of Gram Panchayat Rampur Bharapur, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) within stipulated period.

Hence, he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Rampur Bharapur, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of death of Abdul Gafur s/o Sh. Mir Hussain, may submit their objections in writing in this court on or before 05-08-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 04th day of July, 2026.

Seal.

Sd/-
(SH. RAM BHAI SHARMA),
Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur(H.P.).

**Before Sh. Ram Bhaj Sharma, Executive Magistrate-cum-(Naib Tehsildar), Majra,
District Sirmaur, Himachal Pradesh**

Case No.
27/2026

Date of Institution
04-07-2026

Date of Decision
Pending for 05-08-2026

Smt. Sandhya d/o Sh. Mangat ram, r/o V.P.O. Dhaulakuan, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) . .Applicant.

Versus

General Public . .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Sandhya d/o Sh. Mangat ram, r/o V.P.O. Dhaulakuan, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her birth on 12-10-1971 at Village Dhaulakuan, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) within stipulated period.

Hence, he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Dhaulakuan, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Sandhya d/o Sh. Mangat Ram & Smt. Har Kaur, may submit their objections in writing in this court on or before 05-08-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 04th day of July, 2026.

Seal.

Sd/-
(SH. RAM BHAI SHARMA),
Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur(H.P.).

**Before Sh. Ram Bhaj Sharma, Executive Magistrate-cum-(Naib Tehsildar), Majra,
District Sirmaur, Himachal Pradesh**

Case No.
28/2026

Date of Institution
04-07-2026

Date of Decision
Pending for 05-08-2026

Sh. Deen Mohammad s/o Sh. Bali Deen, r/o Village Palhori, P.O. Darpur, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) . .Applicant.

Versus

General Public

. .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Sh. Deen Mohammad s/o Sh. Bali Deen, r/o Village Palhori, P.O. Darpur, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his birth on 16-08-1991 at Village Palhori, P.O. Darpur, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Palhori, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) within stipulated period.

Hence, she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Palhori, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Deen Mohammed s/o Sh. Bali Deen & Smt. Shakuri, may submit their objections in writing in this court on or before 05-08-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 04th day of July, 2026.

Seal.

Sd/-
(SH. RAM BHAI SHARMA),
Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur(H.P.).

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय वर्ग, गगरेट, स्थित कलोह,
जिला रुना (हि0प्र0)

सोमा देवी पत्नी विजय कुमार पुत्र प्रकाश चन्द, वासी गांव व डाकघर कलोह, उप-तहसील गगरेट स्थित कलोह, जिला रुना (हि0प्र0)।

बनाम

आम जनता

आवेदन पत्र राजस्व अभिलेख उप-महाल कलोह बाबत नाम दुरुस्ती अपना नाम सुमन रानी पत्नी विजय कुमार के बजाए सुमन रानी उर्फ सोमा देवी पत्नी विजय कुमार का इन्द्राज दुरुस्त दर्ज करने बारे।

मुश्तरी मुनादी / बनाम आम जनता

हर खास व आम को बजरिया मुश्तरी मुनादी कर सूचित किया जाता है कि उपरोक्त वर्णित उनबान मुकद्दमा इस न्यायालय में जेरे समायत है जिसमें प्रार्थिया सोमा देवी पत्नी विजय कुमार पुत्र प्रकाश चन्द, वासी गांव व डाकघर कलोह, उप-तहसील गगरेट स्थित कलोह, जिला ऊना (हि0प्र0) ने इस न्यायालय में प्रार्थना- पत्र प्रस्तुत कर निवेदन किया है कि राजस्व उप-महाल कलोह में अपना नाम सुमन रानी पत्नी विजय कुमार के बजाए सुमन रानी उर्फ सोमा देवी पत्नी विजय कुमार का इन्द्राज दुरुस्त दर्ज करवाना चाहती है।

अतः इस मुश्तरी मुनादी द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती दर्ज करने बारे यदि किसी को कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 10-08-2026 को समय 02.00 बजे दोपहर या उससे पहले किसी भी कार्यदिवस पर अपना एतराज प्रस्तुत कर सकता है। दिनांक 10-08-2026 के बाद कोई भी एतराज मान्य न होगा तथा केस पर नियमानुसार आग्रिम कार्यवाही अम्ल में लाई जाएंगी।

आज दिनांक -07-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / -
नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय वर्ग,
गगरेट, स्थित कलोह, जिला ऊना (हि0प्र0)।

CHANGE OF NAME

I, Sanjeev Kumar s/o Sh. Nand Lal, r/o Village & P.O. Koti, Tehsil & District Chamba (H.P.) declare that I have changed my name from Sanjeev Kumar Attri to Sanjeev Kumar. All concerned please note.

SANJEEV KUMAR
s/o Sh. Nand Lal,
r/o Village & P.O. Koti,
Tehsil & District Chamba (H.P.).

CHANGE OF NAME

I, Neelam Kumari w/o Sh. Sanjeev Kumar, r/o Village & P.O. Koti, Tehsil & District Chamba (H.P.) declare that I have changed my name from Neelam Kumari Attri to Neelam Kumari. All concerned please note.

NEELAM KUMARI
w/o Sh. Sanjeev Kumar,
r/o Village & P.O. Koti,
Tehsil & District Chamba (H.P.).

CHANGE OF NAME

I, Sompati w/o Sh. Beli Ram, r/o Vill. & P.O. Kathog, Tehsil Padhar, District Mandi (H.P.) declare that in my Aadhar Card No. 9611 5140 1913, my name has been wrongly entered as Sona Pati. My correct name is Sompati.

SOMPATI
w/o Sh. Beli Ram,
r/o Vill. & P.O. Kathog,
Tehsil Padhar, District Mandi (H.P.).

CHANGE OF NAME

I, Kusumbry Devi w/o Sh. Zalam Singh, Village Kishankot, Tehsil Paonta Sahib, District Sirmaur (H.P.)-173 025 hereby inform you that my name was incorrectly recorded as 'Kasumbari Devi' in my Aadhar Card and PAN Card. I request that this be rectified to the correct name as 'Kusumbry Devi'.

KUSUMBRY DEVI
w/o Sh. Zalam Singh,
Village Kishankot, Tehsil Paonta Sahib,
District Sirmaur (H.P.)-173 025.

CHANGE OF NAME

I, Jimo w/o Sh. Gautam, Village Thuji, P.O. Barot, Tehsil Padhar, District Mandi (H.P.) declare that in my Aadhar Card No. 4383 8524 9114, my name has been wrongly entered as Gimo Devi, my correct name is Jimo.

JIMO
w/o Sh. Gautam,
Village Thuji, P.O. Barot,
Tehsil Padhar, District Mandi (H.P.).

CHANGE OF NAME

I, Kartik Kukreja s/o Sh. Jaspal Singh, Village Tissa Pargana Tissa, Tehsil Churah, District Chamba (H.P.) declare that my father's name has been wrongly recorded as Jaspal Singh Kukreja in my educational records, whereas, his correct name is Jaspal Singh, correct name be recorded in my educational records.

KARTIK KUKREJA
s/o Sh. Jaspal Singh,
Village Tissa Pargana Tissa,
Tehsil Churah, District Chamba (H.P.).

CORRECTION OF NAME

I, Anju Mahajan w/o Sh. Pradeep Mahajan, r/o Village Khilroo, P.O. Bindravan, Tehsil Palampur, District Kangra (H.P.)-176 061 declare that my name has been wrongly recorded in certain records as Anjubala. My correct name is Anju Mahajan. Both names refer to one and the same lady. Henceforth, I shall be known only by the name Anju Mahajan for all Legal, Official, Financial, Banking, Aadhar, Revenue and all other purposes.

ANJU MAHAJAN
w/o Sh. Pradeep Mahajan,
r/o Village Khilroo, P.O. Bindravan,
Tehsil Palampur, District Kangra (H.P.)-176 061.

CHANGE OF NAME

I, Kanta Sharma w/o Sh. Roshan Lal Sharma & d/o No. 394508911 Sepoy Late Sh. Milkhi Ram, r/o Vill. Daswin, P.O. Galore, Tehsil Galore, District Hamirpur (H.P.) declare that in Army record of my Late father, my name is wrongly entered as Krishna Devi. Whereas, my correct name is Kanta Sharma. All concerned please note.

KANTA SHARMA
w/o Sh. Roshan Lal Sharma
d/o No. 394508911 Sepoy Late Sh. Milkhi Ram,
r/o Vill. Daswin, P.O. Galore,
Tehsil Galore, District Hamirpur (H.P.).

CHANGE OF NAME

I, Durbha Devi w/o Sh. Rattan Chand, r/o Vill. Chowk, P.O. Booni, Tehsil Nadaun, District Hamirpur (H.P.) declare that I have changed my name from Dhruwan Devi to Durbha Devi. I shall be known as Durbha Devi for all purposes in future. All concerned please note.

DURBHA DEVI
w/o Sh. Rattan Chand,
r/o Vill. Chowk, P.O. Booni,
Tehsil Nadaun, District Hamirpur (H.P.).

CHANGE OF NAME

I, Ajay Kumar s/o Sh. Dharam Chand, r/o Panchayat Manola, Tehsil Dalhousie, Village Madhiyar, Goli (68), Goli (H.P.)-176 306 declare that in Aadhar Card of my minor son bearing number 4664 4757 7308, his name is wrongly entered as Vansh. Whereas, his correct name is Varun Kumar. He shall be known as Varun Kumar for all purposes in future. All concerned please note.

AJAY KUMAR
s/o Sh. Dharam Chand,
r/o Panchayat Manola, Tehsil Dalhousie,
Village Madhiyar, Goli (68), Goli (H.P.)-176 306.

CHANGE OF NAME

I, Shakuntala Kumari w/o Sh. Prakesh Vir Sharma, r/o Village Khota, P.O. Badehar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that I have changed my name from Shakuntala Devi to Shakuntala Kumari. I shall be known as Shakuntala Kumari for all purposes in future. All concerned please note.

SHAKUNTALA KUMARI
w/o Sh. Prakesh Vir Sharma,
r/o Village Khota, P.O. Badehar,
Tehsil Bhoranj, Distt. Hamirpur (H.P.) .
